

CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

BENCH-DB

COURT –III

Excise Appeal No. E/2412/2007-Ex[DB]

[Arising out of Order-In-Appeal No. IND-I/110/2007 dated
21.05.2007 passed by Commissioner (Appeals-I), Indore]

C.C.E. Indore

...Appellant

Vs.

M/s. Grasim Industries Ltd.

...Respondent

Present for the Appellant : Mr. R. K. Mishra, DR

Present for the Respondent : Ms. Sukriti Das, Advocate

Coram: HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. B.RAVICHANDRAN, MEMBER (TECHNICAL)

Date of Hearing/ Decision.13.01.2016

FINAL ORDER NO. 56516/2016

PER: S. K. MOHANTY

This appeal is directed against the Order-in-Appeal dated 21.05.2007 passed by the Commissioner (Appeals), Customs and Central Excise, Indore.

2. As per Instructions issued by C.B.E.C. dated 17.12.2015 from file F.No. 390/Misc./163/2010-JC, the appeal is not maintainable due to the monetary limit.

3. Therefore, the appeal filed by the Revenue is dismissed.

(Dictated and pronounced in the open court)

(B. RAVICHANDRAN)
MEMBER (TECHNICAL)

(S.K. MOHANTY)
MEMBER (JUDICIAL)

Anita